

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2648  
ANSWERED ON:19.12.2003  
PREMISES OCCUPIED BY LIC  
AJAY CHAKRABORTY;AJIT KUMAR PANJA

**Will the Minister of FINANCE be pleased to state:**

- (a) the manner in which LIC of India had acquired the existing premises, major city-wise;
- (b) whether such premises have been vested on LIC under the LIC Act, 1956;
- (c) if so, whether LIC got the vacant possession of the premises, which are deemed to be Public Premises under LIC Act, 1956;
- (d) if not, whether there were pre-existing tenants on such premises which are deemed to be Public Premises under LIC Act, 1956;
- (e) if so, how many tenanted premises along with the number of tenants are with LIC in the city of Kolkata;
- (f) whether LIC has instituted any legal proceedings against such tenants along with the number of cases which are pending against such tenants; and
- (g) the details of Acts under which such legal steps have been taken?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO VITHOBA ADSUL):

(a) and (b) The Life Insurance Corporation of India (LIC) has informed that in terms of Section 7 of the LIC Act 1956, assets and liabilities of the erstwhile insurers were vested in the Corporation w.e.f 01.09.1956. The assets included, inter alia, the properties of the erstwhile insurers and the liabilities included debts, obligations, etc. The LIC, in the circumstances inherited 257 properties with book value of Rs. 18.76 crore. The liability in respect of Estimated Liability for Outstanding Claims was Rs. 9.41 crore. Thereafter, the LIC has been in the process of acquiring properties either by way of purchase of ready built of construction on land as part of its regular activities.

(c) and (d) The properties were inherited on `as is where is` conditions as on 1.9.1956 and it is not possible to state whether they were vacant (partially or wholly), or not, as no such record is being maintained by the LIC. The inherited premises are deemed to be Public Premises under LIC Act, 1956.

(e) In Kolkata, LIC is having 47 inherited buildings with 644 tenants.

(f) and (g) Legal steps are being taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 and as on 30.9.2003 a total of 92 cases are pending before the Estate Officer/various courts in the Eastern Zone including the city of Kolkata.